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[Final Status of DITEC/R/T/25/00877](#)

Applicant Name	YENNAM BALACHANDER REDDY ADVOCATE
Date of receipt	14/11/2025
Request Filed With	Ministry of Electronics & Information Technology
Text of Application	<p>Kindly provide me the following information under the RTI Act 2005:</p> <ol style="list-style-type: none"> 1. Please provide me information whether the Digital Personal Data Protection Act, 2023 (DPDP ACT) (No.22 of 2023) has been brought into force in India. 2. If yes, please provide me information of the date(s) of enforcement of each provision/section and a certified copy of the relevant Gazette Notification(s). 3. If not yet enforced, please provide the current status and expected timeline for its enforcement. 4. Please provide information on whether the Digital Personal Data Protection Rules have been finalized and notified. 5. If finalized, please provide certified copies of the final Rules and the notification bringing them into force. 6. If still under consideration, please provide the current status of finalization, including dates of submission, review, or approval stages. 7. Please provide certified copies of the latest draft(s) of the Digital Personal Data Protection Rules received or vetted by the Ministry of Law and Justice. 8. Please provide certified copies of file notings, inter-departmental correspondence, legal opinions, and comments made by the Ministry of Law and Justice regarding the vetting, approval, or examination of the DPDP Act and its Rules. 9. Please provide certified copies of correspondence exchanged between the Ministry of Law and Justice and the Ministry of Electronics and Information Technology (MeitY) regarding the drafting, vetting, or finalization of the DPDP Rules. 10. Please provide certified copies of any office orders, memoranda, or notifications constituting committees, working groups, or officers responsible for the examination and vetting of the DPDP Act or

	its Rules, along with their Terms of Reference (ToR).
	NOTE: The information sought does not attract Sections 8, 9 and 11 of the RTI Act 2005.
Request document <i>(if any)</i>	
Status	REQUEST DISPOSED OF as on 12/12/2025
Date of Action	12/12/2025
Remarks	<p>Reply :- The Digital Personal Data Protection Act, 2023 (DPDP) has been enacted which provides for the legal framework for data protection and mandates Data Fiduciaries to implement security safeguards as well as robust technical and organisational measures while processing the digital personal data. The DPDP Act is not yet enforced.</p> <p>Enforcement timelines of the DPDP Act are available on the Ministry website at the following URL:</p> <p>https://www.meity.gov.in/documents/act-and-policies?</p> <p>Digital Personal Data Protection Rules, 2025 (DPDP Rules, 2025) have been notified to operationalize the provisions of the Digital Personal Data Protection Act, 2023. Copy of DPDP Rules, 2025 may be downloaded from following link:</p> <p>https://www.meity.gov.in/static/uploads/2025/11/53450e6e5dc0bfa85ebd78686cadad39.pdf</p>
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